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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No. 321 of 1993.

Date of decision : AUGUST 3, 1993.

Chandramani Behera ...

Applicant.

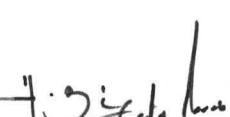
Versus

Union of India and others ...

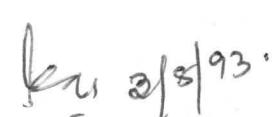
Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

03 AUG 93


(K.P. ACHARYA)
VICE-CHAIRMAN

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CUTTACK BENCH: CUTTACK.

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Respondents.

For the applicant ...

M/s. Devanand Misra,
Deepak Misra,
A. Deo, A. Misra,
D. K. Sahoo, Advocates.

For the respondents ...

Mr. Akhyaya Kumar Misra,
Saddl. Standing Counsel
(Central)

C O R A M S:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K. P. ACHARYA, V.C., The applicant has been transferred from Charbatia to Doom Dooma. There is no case of violation of statutory mandatory rules or plea of malafide. Therefore, we do not like to interfere in this matter.

2. Learned counsel for the applicant strenuously urged before us that since there is violation of administrative instructions, the applicant would like to file a representation before the competent authority. The applicant is at liberty to do so. We cannot stand on his way. The representation, if any, should be filed within 10 days from today and within 30 (thirty) days therefrom the competent authority would pass necessary orders according to rules.

V/S

3. We have heard Mr. B. S. Tripathy, learned counsel for the applicant and Mr. Akhyaya Kumar Misra, learned Senior Standing Counsel (Central) for the respondents. Since there is no merit in this application, it is disposed of accordingly. No costs.

MEMBER (ADMN) 03 AUG 93

VICE-CHAIRMAN.

Central Administrative Tribunal,
Cuttack Bench, Cuttack
August 3, 1993/Sarangi.